

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.2230
TO BE ANSWERED ON THE 29TH JULY, 2016

SKILL DEVELOPMENT SCHEME FOR EX-SERVICEMEN

2230. SHRI RAJESH VERMA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether complaints regarding irregularities by the companies involved in the training and skill development scheme for Ex-Servicemen have been received by the Government;
- (b) if so, the details thereof; and
- (c) the action taken by the Government against the companies found guilty?

A N S W E R

MINISTER OF DEFENCE

j{k k ea=h

(SHRI MANOHAR PARRIKAR)

¼Jh euksgj ijhZdj½

(a) to (c): Allegations and complaints received in connection with the functioning of Directorate General of Resettlement (DGR) and the resettlement schemes including complaints regarding irregularities by the companies involved in the training and skill development scheme are investigated and examined and appropriate punitive, administrative and corrective actions are taken as per extant rules. Certain allegations regarding irregularities by the training institutes conducting training courses of DGR have been received, however, the allegations have not been established.
